PART - II

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 30th October, 2025

No. Leg. 25/2025.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 28th October, 2025, is hereby published for general information:-

HARYANA ORDINANCE NO. 3 OF 2025

THE HARYANA PANCHAYATI RAJ (AMENDMENT) **ORDINANCE**, 2025

AN

ORDINANCE

further to amend the Haryana Panchayati Raj Act, 1994.

Promulgated by the Governor of Haryana in the Seventy-sixth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that the circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

This Ordinance may be called the Haryana Panchayati Raj (Amendment) Ordinance, 2025. 1.

Short title.

Amendment of section 11 of Haryana Act 11 of 1994.

- In section 11 of the Harvana Panchayati Raj Act, 1994,
 - in sub-section (5), after the word "extraordinary", the word "general" shall be (i) omitted;
 - (ii) in sub-section (7A),-

2.

- for the sign "." existing at the end, the sign ":" shall be substituted; (a)
- (b) the following proviso shall be added, namely:-

"Provided that to consider and approve the identified eligible beneficiaries of any Government Scheme or to prepare a Gram Panchayat Development Plan, forty percent of the members of Gram Sabha shall form the quorum. If at the time fixed for the meeting, there is no quorum, the Sarpanch shall wait for one hour and if within such period of one hour there is no quorum, the Sarpanch shall adjourn the meeting to such time on the following day or such day as he may decide. The business only, which was to be brought before the scheduled meeting, shall be brought and transacted in the adjourned meeting and thirty percent of the members of Gram Sabha shall form the quorum of such meeting. In case there is no quorum of thirty percent of the members of Gram Sabha in the adjourned meeting then in the next meeting the quorum shall be twenty percent of the members of Gram Sabha.".

CHANDIGARH: THE 28TH OCTOBER, 2025. PROF. ASHIM KUMAR GHOSH GOVERNOR OF HARYANA

RITU GARG. ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA, LAW AND LEGISLATIVE DEPARTMENT.

12196-L.R.-H.G.P., Pkl.